

The Orissa Gazette



PUBLISHED BY AUTHORITY

No. 1

CUTTACK, FRIDAY, JANUARY 8, 1943

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART XI

Bills introduced into the Legislative Assembly of Orissa, Reports of Select Committees presented or to be presented to that Assembly and Bills published before introduction in that Assembly

LEGISLATIVE ASSEMBLY DEPARTMENT

NOTIFICATION

The 4th January 1943

No. 10-L.A.—The following report of the Select Committee on the Bihar and Orissa State Aid to Industries (Orissa Amendment) Bill, 1942, together with the Bill as amended by that Committee, is hereby published for general information :—

REPORT OF THE SELECT COMMITTEE ON THE BIHAR AND ORISSA STATE AID TO INDUSTRIES (ORISSA AMENDMENT) BILL, 1942.

We, the undersigned members of the Select Committee, to which the Bihar and Orissa State Aid to Industries (Orissa Amendment) Bill, 1942, was referred, have the honour to submit this our Report with a copy of the Bill, as amended by us, annexed.

The Select Committee, to which the Bihar and Orissa State Aid to Industries (Orissa Amendment) Bill, 1942, was referred, consisted of 8 members including the undersigned. The Committee held its meetings on the 21st December 1942 and the 22nd December 1942 and, on the latter date, this Report was signed by us. At none of the meetings, the members other than the undersigned were present. The Rev. E. M. Evans, who was nominated as the Chairman of the Committee by the Hon'ble Speaker, presided at the meetings: We examined the Bill, clause by clause, and approved it, subject to the alterations stated and explained in the following note :—

Clause 2—Under the proviso sought to be added by the clause, the Director is entitled to sanction loans of the kind in question in the prescribed manner, without reference to the meetings of the Board of Industries, only in cases of urgency where there is no time to summon the members of the Board to a meeting. There is no reason to restrict such procedure to such cases of urgency only. We consider it desirable that the procedure should be made applicable to other suitable cases also of such small loans according to the discretion of the Director whenever he thinks it fit to do so. The proviso has been amended accordingly so as to bring it into conformity with such recommendation by omitting the words "and the Director is satisfied that in view of the urgency of the matter there is no time to summon the members of the Board to a meeting" and by inserting the words "if he thinks fit, instead of placing the application before a meeting of the Board" between the words "the Director may" and "consult the members of the Board" in the proviso.

The Bill was published in the *Orissa Gazette* on the 18th November 1942 and we do not consider its republication necessary.

We recommend that the Bill, as amended by us, be passed.

GODAVARIS MISRA
E. M. EVANS
AHMAD BUKSH
B. N. SAMANTHOROY
BISWANATH BEHERA
NIDHI DAS

THE BIHAR AND ORISSA STATE AID TO INDUSTRIES (ORISSA AMENDMENT) BILL, 1942

(As amended by the Select Committee)

NOTE.—Matter omitted is shown in italics within square brackets. New matter is underlined.

A BILL

TO AMEND THE BIHAR AND ORISSA STATE AID TO INDUSTRIES ACT, 1923, IN ITS APPLICATION TO THE PROVINCE OF ORISSA

Preamble

WHEREAS it is expedient to amend the Bihar and Orissa State Aid to Industries Act, 1923, in its application to the Province of Orissa in the manner ^{Bihar and Orissa Act VI of 1923} hereinafter appearing ;

It is hereby enacted as follows:—

Short title and commencement

1. (1) This Act may be called the Bihar and Orissa State Aid to Industries (Orissa Amendment) Act, 1942.

(2) It shall come into force at once.

Amendment of section 7 of Bihar and Orissa Act VI of 1923.

2. To sub-section (2) of section 7 of the Bihar and Orissa State Aid to Industries Act, 1923, the following proviso shall be added, namely:—

Bihar and Orissa Act VI of 1923

“Provided that where the application is for State aid of an amount not exceeding Rs. 1,000 [*and the Director is satisfied that in view of the urgency of the matter there is no time to summon the members of the Board to a meeting*], the Director may, if he thinks fit, instead of placing the application before a meeting of the Board, consult the members of the Board in such manner as may be prescribed, and in such a case, the application shall be disallowed if two-thirds of all the members of the Board advise its rejection.”

3. In section 32 of the said Act after clause (a) of sub-section (2) the following clause shall be inserted, namely:—

“(aa) The manner of consulting the members of the Board in cases referred to in the proviso to sub-section (2) of section 7”.

C. G. NAIR

Secretary, Orissa Legislative Assembly